

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 31-05-2024 AT  
10.30 A.M. THROUGH VIDEO CONFERENCING:**

-----  
**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
-----

**APPLICATION NUMBER : IA/IB/1616/2023**

**PETITION NUMBER : IBA/315/2020**

**NAME OF THE APPLICANT : K J Vinod (RP) M/s RMA Metals & Alloys  
Pvt Ltd**

**NAME OF THE RESPONDENT(S) : --**

**UNDER SECTION : Sec 33(2) of IBC 2016,**  
-----

**ORDER**

Ld. Counsel Mr. Varun Srinivasan for the Applicant. Mr.K.J.Vinod, RP is present. Ld. Counsel Mr. M.S. Swaminathan for the Canara Bank.

In this case RP stated that the amounts due from the Canara Bank is Rs.3,89,437/- + GST @ 18%. Also RP has stated that the fees have been duly approved by the CoC in its meeting held on 18.01.2023 and all the other Committee of Creditors members have made the payment except Canara Bank.

In this case Counsel for the Canara Bank stated that the above amount is not approved by Committee of Creditors and therefore they would not be in a position to make payment unless it is specifically approved by the Committee of Creditors.

Committee of Creditors is directed to convene the meeting and approve the fee payable to the RP.

Post the Application for hearing on **15.07.2024**.

**-Sd-**  
**RAVICHANDRAN RAMASAMY**  
**Member (Technical)**

**-Sd-**  
**JYOTI KUMAR TRIPATHI**  
**Member (Judicial)**